

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CP NO. 131/2015**

Bajaj Finance Limited.

...Petitioner

Versus.



M/s KOC Industries Ltd. & others

...Respondents

Present: Mr. Mayur Kanwar, Advocate for Mr. Manish Jain,
Advocate for petitioner.
None for respondents.

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. It be entered in the relevant register. Learned counsel for the petitioner submits that the debt in question has been assigned in favour of Kotak Mahindra Bank and seeks to file application along with documents for substitution of the petitioner. The matter is adjourned to 10.03.2017. The application along with documents and affidavit be filed at least one week before the date fixed.

Learned counsel for the petitioner is also directed to file two extra sets of Paper Book in the Registry at least one week before the date fixed.


(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member(Technical)

January 27, 2017.

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